

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **CHINIWALAS PRIVATE LIMITED**

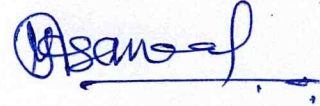
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Chiniwalas Private Limited
2.	Date of incorporation of corporate debtor	03/02/1993
3.	Authority under which corporate debtor is incorporated / registered	ROC Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909MH1993PTC070638
5.	Address of the registered office and principal office (if any) of corporate debtor	Sr. No. 12/1a/A, Mantarwadi, Uruli Devachi, Tal- Haveli, Mantarwadi-Katraj Bypass Road, Uruli Devachi, Pune, Haveli, Maharashtra, India, 412308
6.	Insolvency commencement date in respect of corporate debtor	CIRP order dated 25.08.2026 (communicated/received on 26.08.2026)
7.	Estimated date of closure of insolvency resolution process	21.02.2027 (180 days from the date of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name –IP. Megha Agrawal Registration Number -IBBI/IPA-001/IP-P01456/2018-19/12272
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address - 001, Shivrangini Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur - 440012 (M.S.) Email: ip.meghaagrawal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Truenex Absolute Insolvency Resolutions LLP Plot no.72, Anjaneya Niwas, Opp. Dew Trinity Hospital, Hindustan Colony, Near Sai Mandir, Wardha Road, Nagpur 440015. E-Mail: cirp.chiniwalas@gmail.com
11.	Last date for submission of claims	08.09.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: https://ibbi.gov.in/en/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Chiniwalas Pvt. Ltd on **25.08.2026** (order received/communicated on **26.08.2026**).

The creditors of Chiniwalas Pvt. Ltd are hereby called upon to submit their claims with proof on or before date **08.09.2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA. - **Not applicable**
Submission of false or misleading proofs of claim shall attract penalties.



Chiniwalas Pvt. Ltd.
Interim Resolution Professional
Megha Agrawal

SD/-

IP Megha Agrawal

Interim Resolution Professional

IBBI/IPA-001/IP-P01456/2018-19/12272

AFA valid up to – 30.06.2027

Date: 28.08.2026

Place: Nagpur

